



2026:AHC:50999

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8134 of 2026

Dr Lokesh Kumar Gupta And Another

.....Petitioner(s)

Versus

Board Of Revenue Allahabad And 19 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Nishi Sengar
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present petition in the present petition is to direct the respondent No.2/Commissioner, Aligarh Division Aligarh to pass appropriate order on the stay application filed along with Appeal No.217 of 2026 (Computerized Case No.T202618000000217) expeditiously.
2. On the other hand, it is argued by learned Standing Counsel that respondent No.2 will decide the aforesaid application expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Commissioner, Aligarh Division Aligarh to decide the aforesaid stay application filed in the aforesaid appeal expeditiously and preferably within a period of six weeks from the date of production of certified copy of this order before him but after providing opportunity of hearing to all the parties concerned unless there is no legal impediment.

(Prakash Padia,J.)

March 12, 2026

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